

dated the 8th June, 1966, publishing the High Court Judges (Travelling Allowance) Amendment Rules, 1966, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT-6492/66]

#### THE PUBLIC DEBT (SECOND AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA) : Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 839, dated the 25th May, 1966, publishing the Public Debt (Second Amendment) Rules, 1966. [Placed in Library. See No. LT-6450/66].

#### THE NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (AMENDMENT) REGULATIONS, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF IRON AND STEEL (SHRI P. C. SETHI) : Sir, on behalf of Shri A. M. Thomas, I beg to lay on the Table, under section 186 of the Navy Act, 1957, a copy of the Ministry of Defence Notification S.R.O. No. 5-E, dated the 12th May, 1966, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1966. [Placed in Library. See No. LT-6427/66].

#### RESOLUTIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF EXPENDITURE)

SHRI L. N. MISHRA : Sir, I beg to lay on the Table a copy each of the following Resolutions of the Ministry of Finance (Department of Expenditure) constituting a Commission to examine the principles which should govern the grant of dearness allowance to Central Government employees :—

- (i) Resolution No. F. 1(8)-E.II(B)/66(I), dated the 26th July, 1966.

- (ii) Resolution No. F. 1(8)-E. II(B)/66(II), dated the 26th July, 1966. [Placed in Library. See No. LT-6456/66 for (i) & (ii)].

#### STATEMENTS LAID ON THE TABLE

I STATEMENT re THE MERCHANT SHIPPING (AMENDMENT) ORDINANCE 1966 (No. 3 of 1966)

II STATEMENT re THE JAYANTI SHIPPING COMPANY (TAKING OVER OF MANAGEMENT) ORDINANCE 1966 (No. 4 of 1966)

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA) : Sir, I beg to lay on the Table—

- (a) A statement explaining the circumstances which necessitated immediate legislation by an Ordinance—the Merchant Shipping (Amendment) Ordinance, 1966 (No. 3 of 1966) [Placed in Library. See No. LT-6398/66]
- (b) A statement explaining the circumstances necessitating the promulgation of the Jayanti Shipping Company (Taking Over of Management) Ordinance, 1966 (No. 4 of 1966). [Placed in Library. See No. LT-6430/66].

SHRI DAHYABHAI V. PATEL (Gujarat) : I hope we will be given time to discuss this statement. Government must find some time for us to discuss it.

SHRI C. M. POONACHA : Sir, we are actually coming before this House to pass the Bill. The Ordinance which has been promulgated will be placed before the House in the form of a Bill. Time will be available to this House to consider in detail all aspects of this.

#### ENQUIRY RE. MOTION FOR DISCUSSION ON DEVALUATION

SHRI BHUPESH GUPTA (West Bengal) : Yesterday I made a request to you that the discussion on my motion regarding devaluation be taken up separately, the